

श्री अटल बिहारी वाजपेयी (ग्वालियर) :
अध्यक्ष जी, माननीय शेर सिंह जी जो कागज
सभा पटल पर रख रहे हैं उनके बारे में
मैं निवेदन कर रहा हूँ।

“(iii) Two statements (Hindi and English Versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (i) above.”

यह स्टेटमेंट शायद आप ने देखा नहीं।
इसका कहना यह है कि उड़ीसा के नियम
हैं, वहाँ नियम अंग्रेजी में बनते हैं इस
लिए हम हिन्दी में नहीं रख रहे हैं।

MR. SPEAKER: Are you talking
of item No. 3? That was not laid on
the Table by Prof. Sher Singh but by
Shri Annasaheb P. Shinde...

श्री अटल बिहारी वाजपेयी : नम्बर 4 में
आइटम नम्बर 3 के बारे में मैं कह रहा हूँ।
इसका कहना यह है कि हम यह हिन्दी में
नहीं रख सकते क्योंकि यह नियम उड़ीसा से
सम्बन्धित हैं। और इन्होंने यह भी कहा है
कि हमारे यहां कोई नियमों का अनुवाद करने का
इंतजाम नहीं है। अध्यक्ष महोदय, यह बात
किसी के गले के नीचे नहीं उतर सकती।

अगर उड़ीसा में नियम अंग्रेजी में छपे
हैं तो उनका अनुवाद केन्द्र में हिन्दी में होना
चाहिए। ये नियमसभापटल पर रखे जा रहे हैं
उनका हिन्दी में अनुवाद आवश्यक है रखना।
मंत्री महोदय बयान दे कर बच नहीं सकते हैं।
आप जरा पढ़िए इसको।

“The notification is of local interest in a non-Hindi State and applicable to Orissa State only.”

लेकिन नियम सभा पटल पर रखे जा रहे हैं।
यह सभा पटल लोक सभा का है। लोक सभा
कानून बना चुकी है कि अंग्रेजी और हिन्दी
का समान रूप से व्यवहार होगा।

MR. SPEAKER: If it comes in the regional language, his view is that it should be the duty of the Government to place on the Table of the House copies translated in Hindi in spite of the fact that the original version is in the regional language.

श्री अटल बिहारी वाजपेयी : इस
रूलिंग के लिए आप का बहुत बहुत धन्यवाद।

SHRI JYOTIRMOY BOSU (Diamond Harbour): May I make a submission to you that as far as item No. 4(1)—reduction of excise on sugar in the levy quantity,—is concerned, this is a very serious matter.

MR. SPEAKER: I have allowed him on a separate point...

SHRI JYOTIRMOY BOSU: You please allow some time to ask a question on this.

MR. SPEAKER: This is only about the delay.

SHRI JYOTIRMOY BOSU: Then my submission may be converted into one under Rule 377.

MR. SPEAKER: A new convert is often very dangerous!

ANNUAL REPORTS OF INDIAN INSTITUTE OF MANAGEMENT AHMEDABAD

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table:

(1) (i) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad, for the year 1971-72.

(ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Report, and (ii) for not laying simultaneously Hindi version thereof, [Placed in Library. See No. LT-6022/73].

(2) (i) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad for the year 1972-73.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously Hindi version of the above Report. [Placed in Library. See No. LT-6023/73.]

2. That at page 2,—

at the end of line 17, add "including the extent of under-utilisation of capacity, if any, during the relevant period due to any cause."

12.23 hrs

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Twelfth Report have recommended that leave of absence be granted to the following Members for the periods mentioned against each:

(a) Shri Martand Singh—9th to 16th May, 1973 (Seventh Session) and 23rd July to 5th September, 1973 (Eighth Session).

(2) Shri Ramsahai Pandey—12th November to 12th December, 1973 (Ninth Session).

(3) Shri Narendra Singh—12th November to 7th December, 1973 (Ninth Session).

(4) Shri Tulsidas Dasappa—23rd July to 5th September, 1973 (Eighth Session).

(5) Shri E. V. Vikhe Patil—16th to 30th November, 1973 (Ninth Session).

(6) Shri A. K. Gopalan—12th November to 21st December, 1973 (Ninth Session).

(7) Shri Bishwanath Jhunjhunwala—11th August to 5th September, 1973 (Eighth Session) and 12th November to 10th December, 1973 (Ninth Session).

Some of them are in the hospital and some of them are outside India.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th December, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 4th December, 1973, in the Industries (Development and Regulation) Amendment Bill, 1973:—

Clause 2

1. That at page 2, line 13,—

for "commencement" substitute "Introduction in Parliament"; and in line 14 for "Act" substitute "Bill".